

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 24<sup>TH</sup> AUGUST, 2011 AT 10.00 A.M.**

### **I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **II. MOTION UNDER RULE 15**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

### **III. MOTION UNDER RULE 16**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

### **IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE**

1. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2006-2007, as required under section 619-A (3) (b) of the Companies Act, 1956.
2. A MINISTER to lay on the Table the Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2007-2008, as required under section 619-A (3) (b) of the Companies Act, 1956.
3. A MINISTER to lay on the Table the 10<sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2008-2009, as required under section 619-A (3) (b) of the Companies Act, 1956.
4. A MINISTER to lay on the Table the 11<sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.
5. A MINISTER to lay on the Table the Annual Report of Lokayukta, Haryana for the year 2010-2011, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
6. A MINISTER to lay on the Table the 43<sup>rd</sup> Annual Report of Haryana State Industrial and Infrastructure Development Corporation Limited for the year 2009-2010, as required under section 619-A (3) (b) of the Companies Act, 1956.

### **V. LEGISLATIVE BUSINESS**

1. The Haryana Appropriation (No. 3) Bill, 2011. A MINISTER to introduce the Haryana Appropriation (No. 3) Bill;  
to move that the Haryana Appropriation (No. 3) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
2. The Haryana Appropriation (No. 4) Bill, 2011. A MINISTER to introduce the Haryana Appropriation (No. 4) Bill;  
to move that the Haryana Appropriation (No. 4) Bill be taken into consideration at once;  
Also to move that the Bill be passed.

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| 3. | The Haryana Ceiling on Land Holdings (Amendment) Bill, 2011.                             | A MINISTER | to introduce the Haryana Ceiling on Land Holdings (Amendment) Bill ;<br><br>to move that the Haryana Ceiling on Land Holdings (Amendment) Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed.   |
| 4. | Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill, 2011. | A MINISTER | to introduce Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill ;<br><br>to move that Pandit Bhagwat Dayal Sharma University of Health Sciences Rohtak (Amendment) Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed. |
| 5. | The Haryana School Teachers Selection Board Bill, 2011.                                  | A MINISTER | to introduce the Haryana School Teachers Selection Board Bill ;<br><br>to move that the Haryana School Teachers Selection Board Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed.   |
| 6. | The Haryana Value Added Tax (Amendment) Bill, 2011.                                      | A MINISTER | to introduce the Haryana Value Added Tax (Amendment) Bill ;<br><br>to move that the Haryana Value Added Tax (Amendment) Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed.   |
| 7. | The Haryana Private Universities (Amendment) Bill, 2011.                                 | A MINISTER | to introduce the Haryana Private Universities (Amendment) Bill ;<br><br>to move that the Haryana Private Universities (Amendment) Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed.   |
| 8. | The Punjab Passengers and Goods Taxation (Haryana Amendment) Bill, 2011.                 | A MINISTER | to introduce the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill ;<br><br>to move that the Punjab Passengers and Goods Taxation (Haryana Amendment) Bill be taken into consideration at once;<br><br>Also to move that the Bill be passed.                                 |

**CHANDIGARH:  
THE 23<sup>RD</sup> AUGUST, 2011.**

**SUMIT KUMAR,  
SECRETARY**